

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar/Jammu

Notification,

Jammu, the 16th July, 2021.

S.O 242 .-In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Lieutenant Governor hereby directs that the following amendments shall be made in the Jammu and Kashmir Excise and Commercial Taxes (Gazetted) Service Recruitment Rules, 2007; namely:-

1. **In sub-rule (1) of rule 1**, for the words "Jammu and Kashmir Excise and Commercial Taxes (Gazetted) Service Recruitment Rules" the words "The Jammu and Kashmir Excise & State Taxes (Gazetted) Services Recruitment Rules" shall be substituted.
2. **In schedule-I**, for the entries (i), (ii), (iii) appearing below table, the following entries shall be substituted; namely:-
 - i. Leave Reserve = 10%
 - ii. Training Reserve = 10%
 - iii. Deputation Reserve = 10%

This shall be deemed to have come into force w.e.f 15.11.2018

By Order of the Lieutenant Governor.

Sd/-
(Dr. Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.
Dated: - 16 -7-2021

NO:-FD-ET/27/2021-03-FINANCEDEPARTMENT

Copy to the:-

1. Joint Secretary, Ministry of Home Affairs J&K, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. All Principal Secretaries to Government,
5. All Commissioner/Secretaries to Government.
6. Joint Secretary, J&K Affairs, MHA, Government of India.
7. Excise Commissioner, J&K Jammu.
8. Commissioner State Taxes Department, J&K Jammu.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Web Site Finance Department.

Shafqat Ali Keen (KAS)
Under Secretary to Government,
Finance Department